

recommendations on the parcel freight structure. This Committee had pointed out that the Railways had incurred a loss of Rs. 25 crores in 1976-77 for the carriage of Parcel traffic and there were no compelling social grounds for running the services at a loss. It is proposed to group the Parcel traffic into six groups against fourteen at present with a separate scale or norm for charging. Relevant details of the basic scales and the charge per quintal have been given in the Memorandum explaining the proposals for adjustments in freight rates and fares, placed on the table of the House.

FREIGHT CHARGES

The exemption from levy of supplementary charges from 1-4-79, 15-7-80 and 1-4-1981 allowed in respect of certain commodities are proposed to be withdrawn so as to rationalise the freight rates. While withdrawing the exemptions it has been ensured that firewood, medicines, fodder (other than oil cake), kerosene oil and safety matches continue to enjoy the exemptions.

Some special concessional freight rates are in force for transportation of bananas and oranges. The existing concessions will be allowed to continue upto 30-6-1982, whereafter they will be withdrawn.

63. The revisions proposed will further narrow down the gap between the prevalent fare and freight structures and those recommended by the Rail Tariff Enquiry Committee. Those recommendations, especially in regard to fares and freights can be fully implemented only over a period of time, quite extended in some cases as in the case of season ticket fares, and, therefore, any small steps taken now will help in reducing the time-lag.

FINANCIAL RESULTS

64. The anticipated additional annual revenue from these revisions is Rs. 172.60 crores from passenger traffic, Rs. 12 crores from luggage and parcels and Rs. 76.85 crores from freight traffic making a total of Rs. 161.45 crores, which would just cover the gap between traffic receipts and revenue expenditure, payment of Dividend to General Revenues, Development Fund expenditure and very limited liquidation of indebtedness to General Revenues. It will be appreciated that I have not provided for any additional resource mobilisation except to the extent required for balancing the revenue budget as explained.

CONCLUSION

65. I am grateful to the Members for listening to me patiently. I can only assure them that I will leave no stone unturned in improving the functioning of our largest transport undertaking in all the facets of its working. I am sure that the railwaymen at all levels will rise to the occasion and successfully meet the challenges facing them, as they have done on several occasions in the past.

13.03 hrs.

PAPERS LAID ON THE TABLE

INDIAN TELEGRAPH (FIFTH AMENDMENT) RULES, 1981

THE MINISTER OF COMMUNICATIONS (SHRI C. M. STEPHEN):

I beg to lay on the table a copy of the Indian Telegraph (Fifth Amendment) Rules, 1981 (Hindi and English versions) published in Notification No. G. S. R. 1106 in

Gazette of India dated the 12th December, 1981, under sub-section (5) of section 7 of the Indian Telegraph Act, 1985.

[Placed in Library See No. LT-3322/81]

REVIEW AND ANNUAL REPORT OF HINDUSTAN INSECTICIDES LTD., NEW DELHI FOR 1980-81 WITH STATEMENT FOR DELAY, ANNUAL REPORT AND REVIEW OF O. N. G. C. AND HYDRO-CARBONS INDIA LTD., NEW DELHI FOR 1980 AND A STATEMENT GIVING REASONS FOR NOT LAYING ANNUAL REPORT OF BONGAIGAON REFINERY & PETROCHEMICALS LTD. FOR 1980-81.

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI P. SHIV SHANKAR): I beg to lay on the Table.

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act 1956 :—

(i) Review by the Government on the working of the Hindustan Insecticides Limited, New Delhi, for the year 1980-81.

(ii) Annual Report of the Hindustan Insecticides Limited, New Delhi, for the year 1980-81 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library See No. LT-3323/82]

(3) (i) A copy of the Annual Report together with the Audited Accounts (Hindi and English versions) of the Oil and Natural Gas Commission for the year 1980-81 and of its subsidiary company Hydrocarbons India Limited, New Delhi,

for the year 1980, under sub-section (3) of section 23 read with sub-section (4) of section 22 of the Oil and Natural Gas Commission Act, 1959.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Oil and Natural Gas Commission for the year 1980-81 and of its subsidiary company Hydrocarbons India Limited New Delhi, for the year 1980.

[Placed in Library See No. LT-3324/82]

(4) A statement (Hindi and English versions) explaining reasons for not laying the Annual Report of the Bongaigaon Refinery and Petrochemicals Limited for the year 1980-81 within the stipulated period of nine months after the close of the Accounting Year.

[Placed in Library See No. LT-3328/82]

COMPANIES (ACCEPTANCE OF DEPOSITS) AMENDMENT RULES, 1982

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI JAGAN NATH KAUSHAL): On behalf of Shri A. A. Rahim : I beg to lay on the Table a copy of the Companies (Acceptance of Deposits) Amendment Rules, 1982 (Hindi and English versions) published in Notification No. G. SR. 44 in Gazette of India dated the 16th January, 1982 under sub-section (3) of section 642 of the Companies Act, 1956.

[Placed in Library. See No. LT-3325/82].

REVIEW AND ANNUAL REPORT OF MODERN BAKERIES (INDIA) LTD., NEW DELHI FOR 1980-81

THE DEPUTY MINISTER IN THE MINISTRIES OF AGRICULTURE AND RURAL DEVELOPMENT (KUMARI KAMLA KUMARI): I beg to lay on the